

Computerization of land records

1171. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is any scheme for computerization of land records;
- (b) if so, whether the scheme has been implemented in Goa;
- (c) the essential features of the scheme;
- (d) the financial assistance, if any, received by the State Government of Goa in the last three years; and
- (e) the exact nature of work undertaken by the State Government under the scheme?

THE MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI):

(a) Yes, Sir.

(b) A Centrally-sponsored scheme of Computerization of Land Records (CLR) was being administered up to 2007-08. The scheme was being implemented by the State Government of Goa. However, the CLR scheme has been merged with the National Land Records Modernization Programme (NLRMP) approved during 2008-09. Computerization of land records is covered under the NLRMP.

(c) The salient features of the NLRMP are the following:

- The NLRMP has been conceptualized as a major system and reform initiative that is concerned not merely with computerization, updating and maintenance of land records and validation of titles, but also as a programme that will add value and provide a comprehensive database for planning developmental, regulatory and disaster management activities by providing location-specific information, while providing citizen services based on land records data.
- A system for concurrent and continuous updating of land records based on current changes will be in operation in all the tehsils, taluks, revenue circles, etc., Simultaneously, steps will be taken for comprehensive survey/re-survey of land using modern technology like High Resolution Satellite Imagery, aerial photography, electronic total stations, GPS etc.
- A major focus of the Programme will be on citizen services, such as providing records of rights (RoRs) with maps; other land-based certificates such as caste certificates, income certificates (particularly in rural areas), domicile certificates; information for eligibility for development programmes; land passbooks, etc.
- The activities to be supported under the Programme, *inter alia*, include computerization of the records of rights (RoRs), digitization of maps and updating of land records, survey/resurvey using modern technology including aerial photogrammetry, computerization of registration, automatic generation of mutation notices, inter connectivity amongst revenue offices and connectivity between registration and revenue offices along with training and capacity building of the concerned officials and functionaries.

- The programme is to be implemented in a time-bound manner and it is expected that all the districts in the country will be covered by the end of the Twelfth Plan. Further, all the activities under the NLRMP are to converge in the district and district will be the unit of implementation.
- Under the Programme, the Central Govt. is providing financial assistance to the States – 100% for the Components of Computerization of textual and Spatial land records, training and capacity building, 50% for survey/resurvey and modern record rooms and 25% for computerization of Registration offices and their connectivity to revenue offices.
- It has been decided that the Central share shall be released in two installments, the first installment being 75% of the sanctioned amount. Upon utilization of 60% of the first installment, States/UTs will be eligible to get the second installment of 25%.

(d) Funds have not been sought by the Govt. of Goa under the NLRMP so far. However, funds amounting to Rs. 90.00 lakh were released under the Computerization of Land Records scheme to the State Govt. during 2007-08.

(e) The State Govt. has reported to have undertaken computerization of land, records, digitization of cadastral maps, scanning of old land records, etc. under the CLR scheme.

Unclaimed waste oil containers at ports

1172. SHRI AMIR ALAM KHAN: Will the Minister of SHIPPING be pleased to state:

- (a) whether it is a fact that waste oil containers in large numbers are lying in various ports unclaimed;
- (b) if so, the details thereof;
- (c) whether there are any guidelines to check such situation;
- (d) if so, the details thereof; and
- (e) the steps taken by Government in this regard?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Yes, Sir. Some waste oil containers are lying at some ports. Port-wise details of such containers are as under:-

Sl.No.	Port	Details
1	2	3
1.	Tuticorin Port	284 drums containing 60.750 MT of waste oil imported by M/s Sakthi Fuels, Tanjore, through 3 containers from Qatar are lying in Tuticorin Port Trust.